

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN
Friday, the 8th day of October 2021 / 16th Aswina, 1943
WP(C) NO. 21679 OF 2021(H)

PETITIONER:

**REJI VARGHESE, AGED 57 YEARS, S/O. VARGHESE, CHALAYI VADAKKETHIL,
MUTTOM P. O., CHEPPAD, ALAPPUZHA DISTRICT, PIN - 690 511.**

RESPONDENTS:

1. THE STATION HOUSE OFFICER, CHENGANNUR POLICE STATION, CHENGANNUR P. O., PIN - 689 121.
2. THE DISTRICT POLICE CHIEF - ALAPPUZHA, OFFICE OF THE DISTRICT POLICE CHIEF ALAPPUZHA, CCSB ROAD, CIVIL STATION WARD, ALAPPUZHA, PIN - 688012.
3. STATE OF KERALA, REPRESENTED BY SECRETARY (HOME), GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.
4. THE DEPOT MANAGER - CHENGANNUR, SUPPLY CO DEPOT, CHENGANNUR P. O., PIN - 689 121.
5. TALUK SUPPLY OFFICER - CHENGANNUR SUPPLY OFFICE, CHENGANNUR P. O., PIN - 689 121.
6. THE APPELLATE AUTHORITY, KOLLAM OF KERALA HEAD LOAD WORKERS ACT / DEPUTY LABOUR COMMISSIONER - KOLLAM, OFFICE OF DEPUTY LABOUR COMMISSIONER, KOLLAM, PIN - 691003.
7. THE ASSISTANT LABOUR OFFICER-CHENGANNUR OFFICE OF ALO, CHENGANNUR P. O, PIN - 689 121.
8. MANOJ M. K., AGE AND FATHER'S NAME NOT KNOWN TO THE PETITIONER, CONVENER, CITU, N.F.S.A. GODOWN CHERIYANAD, CHERIYANAD P. O., ALAPPUZHA DISTRICT, PIN - 689 511.
9. RADHAKRISHNAN NAIR, AGE AND FATHER'S NAME NOT KNOWN TO THE PETITIONER, CONVENER, AITUC, N.F.S.A. GODOWN CHERIYANAD, CHERIYANAD P. O., ALAPPUZHA DISTRICT, PIN - 689 511.
10. SADASIVAN PILLAI, AGE AND FATHER'S NAME NOT KNOWN TO THE PETITIONER, CONVENER, BMS, N.F.S.A. GODOWN CHERIYANAD, CHERIYANAD P. O., ALAPPUZHA DISTRICT, PIN - 689 511.
11. BHASI, AGE AND FATHER'S NAME NOT KNOWN TO THE PETITIONER, CONVENER, HMS, N.F.S.A. GODOWN CHERIYANAD, CHERIYANAD P. O., ALAPPUZHA DISTRICT, PIN - 689 511.
12. DEVADAS, AGE AND FATHER'S NAME NOT KNOWN TO THE PETITIONER, CONVENER, INTUC, N.F.S.A. GODOWN CHERIYANAD, CHERIYANAD P. O., ALAPPUZHA DISTRICT, PIN - 689 511.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be

pleased to pass an interim order directing respondents 1 and 2 to provide necessary and adequate police protection to the Lorries bearing registration numbers KL-29-M/6852, KL-03-W/7379, KL-29-C/1742, KL-45-B/5482, KL-01-AQ/1576, KL-17-D/4299 and KL-04-R/7630 for transportation of ration articles from NFSA Depot at Cheriyannadu to the various Fair Price shops in Chengannur Taluk and the workers engaged in the Lorries, pending disposal of the above Writ Petition (Civil).

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S.JOSEPH GEORGE, JIBU P THOMAS, Advocates for the petitioners, the court passed the following:



ORDER

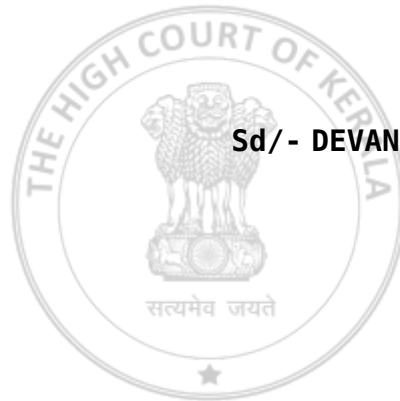
Petitioner will take out notice before admission by speed post returnable in 7 days to respondents 8 to 12.

G.P. will obtain instructions from respondents 1 to 7.

Taking note of Exhibit P3 order, I direct the 1st respondent to afford adequate and effective protection to the petitioner and his employees to conduct their activities, however, strictly in terms of the order.

Needless to say, the 1st respondent will also ensure that law and order is maintained in the area in question without any breach being conducted by any person including the party respondents or their memo.

Post on 28-10-2021.



Sd/- DEVAN RAMACHANDRAN, JUDGE

APPENDIX OF WP(C) 21679/2021

Exhibit P3

**TRUE PHOTOCOPY OF PROCEEDINGS NO.C2/897/20 DATED
01.10.2021 OF THE DEPOT MANAGER SUPPLY CO DEPOT,
CHENGANNUR.**

